

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 4094  
TO BE ANSWERED ON 17.03.2026**

**RESERVATION IN J&K**

**4094. SHRI AGA SYED RUHULLAH MEHDI:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the details of reservation currently applicable in recruitment and admissions, State/UT and category-wise including Jammu and Kashmir;
- (b) the rationale for the existence of sub-categories such as SC-1, SC-2 and ST-1, ST-2, and the criteria used for such classification;
- (c) whether any comprehensive socio-economic or caste census-based study has been conducted to justify these sub-categories in Jammu and Kashmir, if so, the details thereof;
- (d) whether the Government is aware that the general category is estimated to constitute nearly Sixty five per cent of the total population of Jammu and Kashmir, if so, the details thereof; and
- (e) whether the Government proposes to undertake a rationalisation or periodic review of reservation policies in the Union Territory to ensure equitable representation in all sections, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RAMDAS ATHAWALE)**

- (a) The details of reservation currently applicable in recruitment and admissions in States/UTs are not centrally maintained. However, the details of reservation currently applicable in the Union Territory of Jammu and Kashmir (J&K) is attached at Annexure.
- (b) and (c): The Union Territory of J&K constituted the Socially and Educationally Backward Classes Commission headed by Justice G. D. Sharma. Based on the recommendations of the Commission, the Parliament enacted the Constitution (J&K) Scheduled Tribes Order (Amendment) Act, 2024 and the Constitution (J&K) Scheduled Castes Order (Amendment) Act, 2024. The sub-categorization within Scheduled Tribes was introduced to ensure balanced and equitable access of reservation benefits to both the existing and the newly added tribes.
- (d) No fresh census has been conducted in the UT of J&K, since the notification of amendment to the J&K Reservation Rules, 2004, vide S.O 176 of 2024 dated 15.03.2024.
- (e) The Government of J&K constituted a Cabinet sub-committee to review the rationalization of reservation in the UT of J&K. The Committee has submitted its report to the Council of Ministers.

## ANNEXURE

Annexure referred to in reply to part (a) of Lok Sabha USQ No. 4094 for 17.03.2026 by Shri Aga Syed Ruhullah Mehdi, MP regarding reservation in J&K

Details of reservation currently applicable in recruitment and admissions in the Union Territory of Jammu & Kashmir:

### **Reservation in Direct Recruitment**

- (a) Scheduled Castes = 8%
- (b) Scheduled Tribes = 20%
- (c) Socially & Educationally Backward Classes
  - (i) OBC = 8%
  - (ii) ALC/IB = 4%
  - (iii) RBA = 10%
- (d) Economically Weaker Sections = 10%
- (e) Ex-Serviceman = 6%
- (f) Persons with Disabilities = 4% ('e' & 'f' are horizontal reservations)

### **Reservation in Professional Institutions**

- (i) Scheduled Castes = 8%
- (ii) Scheduled Tribes = 20%
- (iii) Socially & Educationally Backward Classes
  - (a) OBC = 8%
  - (b) ALC/IB = 4%
  - (c) RBA = 10%
- (iv) Economically Weaker Sections = 10%
- (v) Person with Disabilities = 4%
  - (a) Children of Defence Personnel = 3%
  - (b) Children of Para-military Forces and UT Police Personnel = 1%
  - (c) Candidates possessing outstanding proficiency in sports = 2%

('V' and its parts 'a', 'b', & 'c' are horizontal reservations)

### **Note:**

OBC - Other Backward Classes

ALC/IB - Residents of areas adjoining to line of Actual Control/ International Border

RBA - Residents of Backward Areas

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